



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 11<sup>th</sup> October, 2019

**SRO 613.**-Whereas, on 10-12-2010 Police Station, Nigeen received an information to the effect that examination Paper setter had set up an anti social and anti national script in English question paper of BA Part-I and this act has put the peace and tranquility of the State in danger; and

2. Whereas, a case FIR No. 85/2010 U/S 13, ULA (P) Act 1967, was registered in P/S Nigeen and investigation set into motion; and

3. Whereas, during investigation, allied documents having bearing on the subject matter and original question paper were obtained from the Secrecy department of Kashmir University. These documents inter alia reveal the incriminating contents scripted on the said question paper and name of the paper setter as Professor Noor Mohammad Bhat; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable U/S 13 of the ULA(P) Act 1967, against the accused person namely; Professor Noor Mohammad Bhat S/o Haji Ali Mohammad Bhat R/o Malikyar Fateh Kadal Srinagar

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the

accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Professor Noor Mohammad Bhat S/o Haji Ali Mohammad Bhat R/o Malikyar Fateh Kadal Srinagar for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 85/2010 of Police Station Nigeen.

By order of the Government of Jammu and Kashmir.

Sd/-

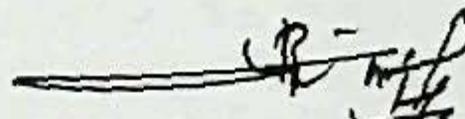
Principal Secretary to the Government  
Home Department

No. Home/Pros/111/2019

Dated: 21.10.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanction-08/S/2013/43504-06 dated 18.07.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
20.10.19.  
Under Secretary to the Government  
Home Department